

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4/2006 in CIVIL APPEAL NO. 1882 OF 2004

M/S. O.N.G.C. LTD.

Appellant (s)

VERSUS

COMMNR. OF CUSTOMS, MUMBAI

Respondent(s)

(for appropriate directions and office report)

With

I.A.4 in C.A. No.854/2005(For appropriate directions and office report)

Date: 19/03/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. S. Ganesh, Sr. Adv.

Mr. Shiv P. Pandey, Adv.

Ms. Kamna Sarkar, Adv.

Mrs. Rekha Pandey, Adv.

For Respondent(s)

Mr. Rajiv Dutta, Sr. Adv.

Mr. M.F. Humayunisa, Adv.

Mr. Subba Rao, Adv.

Mr. B.K. Prasad, Adv.

UPON hearing counsel the Court made the following

O R D E R

The amount of duty deposited by the petitioner shall be refunded within six weeks.

The question as to whether any interest shall be directed to be paid thereon and, if so, at what rate of interest shall be determined after the amount is deposited.

Put up after six weeks.

(Meenu Sethi)

Court Master

(Pushap Lata Bhardwaj)

Court Master